



# भारत का राजपत्र

## The Gazette of India

असाधारण

EXTRAORDINARY

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PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

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NEW DELHI, THURSDAY, DECEMBER 6, 2007/AGRAHAYANA 15, 1929

## SUPREME COURT OF INDIA

## NOTIFICATION

New Delhi, the 6th December, 2007

G.S.R. 755(E).—In exercise of the powers conferred by clause (2) of Article 146 of the Constitution, the Chief Justice of India hereby makes the following amendments to the Supreme Court Officers and Servants (Conditions of Service and Conduct) Rules, 1961:

I. The first Schedule appended to the Rules, be substituted by the new Schedule appended.

II. (i) The existing sub-rule (1) of Rule 3 to be substituted by the following :—

“3. Strength and composition of the staff of the court”

“(1) There shall be, in the Court, such number of permanent and temporary posts of various categories in Classes I, II, III and IV, as may, subject to the provisions of the sub-rule (2), be decided by the Chief Justice from time to time.”

(ii) The existing sub-rule (2) of Rule 3 be substituted by the following :—

“(2) The Chief Justice may, from time to time, increase or decrease the number of permanent or temporary posts in any of the categories,

Provided that :—

(a) the power to create permanent posts in class IV may be exercised by the Chief Justice in full; and

(b) the power to create permanent posts in class III may be exercised by the Chief Justice in regard to the creation of such posts only as carry a scale of pay the maximum of which does not exceed Rs. 700\*.

Provided further that :—

(c) the power of the Chief Justice to create temporary posts in classes I, II, III and IV shall be limited to the creation of such posts for any specified period not exceeding two years; and

(d) the power of the creation of permanent as well as temporary posts as aforementioned shall be subject to the general conditions laid down in Rule 10 of the Book of Financial Powers.”

III. The existing sub-rule (2) of Rule 4 shall be substituted by the following :—

“4. Method of recruitment”

“(2) The Chief Justice may, from time to time, by general or special order :

(a) direct that recruitment to a post or class of posts specified in column 2 of the Schedule shall be made by a method other than the one specified in column 4 thereof.

(b) determine the proportion of vacancies to be filled by each method in case of recruitment by more than one such method; and

(c) specify the manner in which such

recruitment shall be made in case of direct recruitment."

IV. The following be added as 'Rule 4A' after the existing Rule 4: "Rule 4A"

"Reservation in direct recruitment to various categories of posts specified in the Schedule, for the candidates belonging to Scheduled Castes, Scheduled Tribes, Physically Challenged, Ex-Servicemen and dependant of Freedom Fighters shall be in accordance with the Rules, orders, and Notifications issued from time to time by the Government of India in respect of posts carrying the pay scale corresponding to the pay scale prescribed for the post specified in the Schedule, subject to such modification, variation or exception as the Chief Justice may, from time to time, specify."

V. The existing Rule 5 shall be substituted by the following:—

**"5. Qualifications for appointment"**

"The qualifications required for appointment to the various categories of posts by departmental promotion or otherwise shall be such as is specified in column 3 of the Schedule or as the Chief Justice may, from time to time, by general or special order, specify."

VI. The 'Explanation' below the second proviso to rule 9 and also the Second Schedule to the existing Rules shall stand deleted.

VII. The existing Rule 34 shall be substituted by the following:—

**"34. Investments, lending and borrowing"**

(1) No Court servant shall speculate in any stock, share or other investment:

Provided that nothing in this sub-rule shall apply to occasional investments made through stock brokers or other persons duly authorized and licensed or who have obtained a certificate of registration under the relevant law.

**Explanation.**— Frequent purchase or sale or both, of shares, securities or other investments shall be deemed to be speculation within the meaning of this sub-rule.

(2) No Court servant shall make, or permit any member of his family or any person acting on his behalf to make, any investment which is likely to embarrass or influence him in the discharge of his official duties. For this purpose, any purchase of shares out of the quotas reserved for Directors of Companies or their friends and associates shall be deemed to be an investment which is likely to embarrass the Court servant.

(3) If any question arises whether any transaction is of the nature referred to in sub-rule (1) or sub-rule (2), the decision of the competent authority thereon shall be final.

(4) (i) No Court servant shall, save in the ordinary course of business with a Bank or a public limited company, either himself or through any member of his family or any other person acting on his behalf,—

(a) lend or borrow or deposit money, as a principal or an agent, to, or from or with, any person or firm or private limited company within the local limits of his authority or with whom he is likely to have official dealings or otherwise place himself under any pecuniary obligation to such person or firm or private limited company; or

(b) lend money to any person at interest or in a manner whereby return in money or in kind is charged or paid:

Provided that a Court servant may give to, or accept from a relative or a personal friend a purely temporary loan of a small amount free of interest, or operate credit account with a *bona fide* tradesman or make an advance of pay to his private employee:

Provided further that nothing in this sub-rule shall apply in respect of any transaction entered into by a Court servant with the previous sanction of the competent authority.

(iii) When a court servant is appointed or transferred to a post of such nature as would involve him in the breach of any of the provisions of sub-rule (2) or sub-rule (4), he shall forthwith report the circumstances to the prescribed authority and shall thereafter act in accordance with such order as may be made by such authority."

VIII. The existing sub-rule (2) of Rule 36 shall be substituted by the following:—

**"36. Movable, immovable and valuable property"**

(2) Where a court servant enters into a transaction in respect of any movable property, the value of which exceeds the amount specified by the Government of India from time to time, under Rule 18 (3) of the Central Civil Services (Conduct) Rules, in respect of the Government servants holding corresponding posts in Class I, Class II, Class III and Class IV, either in his own name or in the name of a member of his family, whether by way of purchase, sale or otherwise, he shall, within one month from the date of such transaction, report the same to the authority specified below:—

(i) The Chief Justice in the case of the Registrar and other Court servants holding a Class I post.

(ii) The Registrar in the case of all other Court servants."

## SCHEDULE

## (Part I)

Category of the Post No.	Designation of the Post	Qualification	Method of recruitment	Experience, if any, prescribed for the post
(1)	(2)	(3)	(4)	(5)
1.	Secretary General	A degree in Law of a University in India recognized by the Bar Council of India or by any State Bar Council for enrolment as an Advocate.	By deputation from Higher Judicial Service of a State or Union Territory	Minimum 7 years service in the Higher Judicial Service of a State or Union Territory.
2.	Registrar	A degree in Law of a University in India recognized by the Bar Council of India or by any State Bar Council for enrolment as an Advocate.	By deputation from Higher Judicial Service of a State or Union Territory OR By promotion from amongst Additional registrars by the process of selection on the basis of merit.	Minimum 3 years service in the Higher Judicial Service of a State/Union Territory, in case of deputation; OR Minimum 3 years experience in the feeder cadre, in case of promotion.
3.	Registrar (Courts) (Ex-cadre)	A degree in Law of a University in India recognized by the Bar Council of India or by any State Bar Council for enrolment as an Advocate.	By deputation from Higher Judicial Service of a State or Union Territory	Minimum 3 years service in the Higher Judicial Service of a State/Union Territory, in case of deputation;
4.	Additional Registrar	A degree in Law of a recognized University in India.  Degree of a recognised University in case of direct recruitment.	By deputation from Judicial Service of a State/Union Territory  By promotion from amongst Joint Registrars by the process of selection on the basis of merit.	Minimum 10 years service in Judicial Service of a State/ Union Territory, in case of deputation; OR Minimum 3 years experience in the feeder cadre, in case of promotion.
5.	Joint Registrar	A degree in Law of a recognized University in India in case of promotion or deputation.	By deputation from Judicial Service of a State/Union Territory OR By promotion from amongst Deputy Registrars by the process of selection on the basis of merit. OR By direct recruitment.	Minimum 7 years service in Judicial Service of a State/ Union Territory, in case of deputation; OR Minimum 3 years experience in the feeder cadre, in case of promotion. OR Suitable experience in required field, in case of direct recruitment.
6.	Joint Registrar (Editorial) (Ex-cadre)	A degree in Law of a University in India recognized by the Bar Council of India or by any State Bar Council for enrolment as, an Advocate. Knowledge of computer operation.	By direct recruitment OR By deputation	Minimum 5 years experience of Editorial Management and should have sufficient knowledge of legal terminology, experience and expertise in preparing Head notes of the Judgments delivered by the Court and compilation of Case Law.

(1)	(2)	(3)	(4)	(5)
7. Joint Registrar (Security) (Ex-cadre)	Degree of a recognized university Knowledge of computer operation.	By direct recruitment OR By deputation	Minimum 7 years experience in maintenance and supervision of security of large buildings; OR Minimum 3 years service in the rank of Asstt. Commissioner of Police or equivalent post in a police or Para Military Organisation.	
8. Joint Registrar (Finance and) Accounts) (Ex-cadre)	<b>Essential :</b> 1. The candidate must be a member of Indian Audit and Accounts Service and must have rendered at least 10 years service as a member of Indian Audit and Accounts Service. <b>2. Desirable :</b> MBA (Finance) or a qualified Chartered Accountant or Cost Accountant.	By direct recruitment OR By deputation	At least 7 years experience of handling finance and accounts matters in Ministry/Department of Central Government or its subordinate offices.	
9. Deputy Registrar	A degree in Law of a recognized University in India in case of promotion or deputation Degree of a recognized University in case of direct recruitment.	By promotion of: 1. Assistant Registrars (Non-Short hand); OR 2. Assistant Registrars (Shorthand)/AR-cum-PS to Hon'ble Judges. By the process of selection on the basis of merit. OR, By Deputation OR By Direct recruitment.	Minimum 3 years experience in the feeder cadre in case of promotion; OR Minimum 5 years service in the Judicial Service of a State/ Union Territory in case of deputation; OR Suitable experience in required field in case of direct recruitment.	
10. Deputy Registrar (Ex-cadre)	Degree of a recognized university. Knowledge of computer operation.	By promotion from amongst Non Law Graduate Assistant Registrar (Non Shorthand) on the basis of merit.	Minimum 7 years experience in the cadre or Assistant Registrar (Non Shorthand).	
11. Deputy Registrar (Computer) (Ex-cadre)	Master's Degree in Computer Applications or B.E. in Computers or IT or B. Tech in Computers from a recognised University as well as technical qualifications higher than MCA/BE/B. Tech in Computers or IT. Degree in Law from a recognized University will be desirable.	By Direct recruitment OR By deputation	At least 5 years experience in the the field or computerisation.	

(1)	(2)	(3)	(4)	(5)
12. Editor Supreme Court Reports	1. A degree in Law of a Statutory University in India recognized by the Bar Council of India or any State Bar Council for enrolment as an Advocate. 2. Knowledge of computer operation	By Direct recruitment	Should be an Advocate enrolled in the territory of India and must have actually practiced in a High Court/ Supreme Court for a continuous period of not less than 5 years or must have held a judicial appointment for not less than 5 years;  OR Should be a Reader or Lecturer in Law of a recognized University for not less than 5 years;  OR Minimum 3 years service in a Class 1 Gazetted post in Government service.  Minimum 5 years experience as Chief Librarian or in an equivalent post in any prestigious library preferably Law library;  OR Minimum 5 years experience as a Reader (Law)/Senior Research Officer in a University/Legal Department.	
13. Director (Library) (Ex-cadre)	1. A degree in Law of a University in India recognized by the Bar Council of India or by any State Bar Council for enrolment as an Advocate. 2. Master's Degree in Library Science of a recognized University. 3. Knowledge of computer operation. Specialized knowledge in : (i) Conducting research work regarding legal matters, (ii) Documentation work (iii) Preparing of bibliography of cases, (iv) Examination and dissemination of legal articles published in various law journals.	By Direct recruitment	Minimum 5 years experience as Chief Librarian or in an equivalent post in any prestigious library preferably Law library;  OR Minimum 5 years experience as a Reader (Law)/Senior Research Officer in a University/Legal Department.	
14. Assistant Registrar (Non- Shorthand)	A degree in Law of a recognized University in India. OR 5 years regular service in the cadre of Branch Officer/Court Master (Non-shorthand), in case of promotion. Degree of a recognized University in case of direct recruitment.	By promotion from amongst Branch Officer/Court Master (NS) either holding Degree in Law or having 5 years regular service in the said cadre on the basis of merit;  OR By Limited departmental exam. from amongst Branch Officer/Court Master (Non-Shorthand) holding Degree in Law and having 3 years regular service in the said cadre;	Suitable experience in required field in case of direct recruitment.	
			OR By Direct Recruitment.	

(1)	(2)	(3)	(4)	(5)
15.	PPS to Hon'ble the Chief Justice of India	A degree in Law of a recognized University in India. OR 5 years regular service in the cadre of Branch Officer/Court Master (Non-shorthand), in case of promotion. Degree of a recognized University in case of direct recruitment	By promotion from amongst Branch Officer/Court Master (NS) either holding Degree in Law or having 5 years regular service in the said cadre on the basis of merit. OR By Limited departmental exam. from amongst Branch Officer/Court Master (Non-Shorthand) holding Degree in Law and having 3 years regular service in the said cadre; OR By Direct Recruitment.	Suitable experience in required field in case of direct recruitment.
16.	Assistant Registrar (Shorthand)	A degree in Law of a recognized University.	By posting of the senior most AR-cum-PS available for such posting.	
17.	Assistant Registrar-cum-Private Secretary	A degree in Law of a recognized University in India.	By promotion of Court Masters (Shorthand) on the basis of merit.	Minimum 2 years experience as Court Master (Shorthand).
18.	Assistant Registrar (Caretaking) (Ex-cadre)	Degree of a recognized University, with Diploma in Sanitary or Public Hygiene from a recognized Institute.	By direct recruitment.	Minimum 10 years experience in supervision of caretaking of large buildings and house-keeping jobs.
19.	Assistant Registrar (Ex-cadre)	Degree of a recognized University Knowledge of computer operation.	By direct recruitment.	Suitable experience in the required field.
20.	Assistant Registrar (Research) (Ex-cadre)	A Degree in Law of a University in India recognized by the Bar Council of India or by any State Bar Council for enrolment as an Advocate.	By direct recruitment.	Minimum 3 years experience in legal research work in any Govt. Department/Public Sector Undertaking/Statutory Body/Institute/recognized University.
21.	Assistant Editor Supreme Court Reports	1. A degree in Law of a University in India recognized by the Bar Council of India or any State Bar Council for enrolment as an Advocate. OR Must be a member of the English Bar OR An Attorney of High Court in the territory of India. 2. Knowledge of computer operation.	By Direct recruitment.	Minimum practice as an Advocate in any High Court/Supreme Court of India for a continuous period of not less than 3 years. OR Must have held judicial post for not less than 3 years OR Must have research experience for not less than 3 years in the field of Law in any recognized University, Indian Law Institute or any other

(1)	(2)	(3)	(4)	(5)
				<p>institution connected with study in law;</p> <p>OR</p> <p>Must have rendered a minimum service of 3 years as a Law Reporter or on the Editorial staff of reputed Law reports/journals;</p> <p>OR</p> <p>Minimum 3 years experience in the post of Lecturer in Law of a recognized University;</p> <p>OR</p> <p>Minimum service of 7 years of which minimum 4 years in a Class-II Gazetted post in the Supreme Court/High Court or collectively in High Court and Supreme Court.</p>
22.	Chief Librarian	<p>1. A Degree in Law of a University in India recognized by the Bar Council of India or by any State Bar Council for enrolment as an Advocate.</p> <p>2. Degree in Library Science of a recognized University.</p> <p>3. Knowledge of Computer application in Library work.</p> <p>Desirable :— Master's degree in Library Science of a recognized University.</p>	<p>By Direct Recruitment</p> <p>OR</p> <p>By Deputation</p> <p>OR</p> <p>By Promotion from amongst Librarians.</p>	<p>Minimum 5 years experience as a Librarian in a Library of a recognized University/Govt. Department/Statutory Body/Public Sector Undertaking, with knowledge of legal documentation and Bibliographical work.</p>
23.	Branch Officer	Degree of a recognized University.	<p>By Promotion from amongst Senior Court Assistant/ Editor of Paper Book/Court Associate on the basis of merit.</p> <p>OR</p> <p>By limited department... examination from amongst the Senior Court Assistants/ Editor of Paper Books/Court Associates having 5 years regular service in the said cadre.</p>	—
24.	Court Master (Non-Shorthand)	Degree of a recognized University.	<p>By Promotion from amongst Senior Court Assistant/ Editor of Paper Book/Court Associate on the basis of merit.</p> <p>OR</p>	—

(1)	(2)	(3)	(4)	(5)
			By limited departmental examination from amongst the Senior Court Assistants/ Editor of Paper Books/Court Associates having 5 years regular service in the said cadre.	
25.	Branch Officer (Security) (Ex-cadre)	Degree of a recognized University.	By Direct recruitment OR By deputation	Minimum 5 years experience in maintenance and supervision of security of large buildings; OR Minimum 3 years service in the rank of a Sub Inspector or equivalent Post in a Police or para Military Organisation.
26.	Branch Officer (Caretaking) (Ex-cadre)	Degree of a recognized University with Diploma in Sanitary or Public Hygiene from a recognized Institute.	By Direct recruitment	Minimum six years experience in Caretaking and Supervision of Office Building.
27.	Court Master (Shorthand)	A degree in Law of a recognized University in India.  Proficiency in Shorthand with a speed of 120 w.p.m. in Shorthand (English).  Knowledge of Computer operation with a typing speed of 40 w.p.m. on computer.	By Direct recruitment	Minimum 5 years regular service in the cadre of Private Secretary/Senior PA/PA/Senior Stenographer in Government/Public Sector undertakings/statutory bodies.
28.	Librarian	Degree in Library Science from a recognized University; OR Degree of a recognized University with Diploma in Library Science of a recognized University or Institute Knowledge of computer operation in library work.	By Direct recruitment OR By promotion from amongst Senior Assistant Librarian based on merit.	5 years relevant experience as Deputy Librarian / Senior Assistant Librarian or in equivalent post in a library of recognized University/Law Library.
29.	PS to Registrar	1. Degree of a recognized University 2. Proficiency in Shorthand (English) with a speed of 110 w.p.m. 3. Knowledge of computer operation with a typing speed of 40 w.p.m. on computer.	By promotion from amongst PS to Additional Registrars on the basis of merit subject to passing a qualifying test in English shorthand at a speed of 110 w.p.m.	
30.	PS to Additional Registrar	1. Degree of a recognized University. 2. Proficiency in Shorthand (English) with a speed of 110 w.p.m.	By promotion from amongst Senior PAs on the basis of merit subject to passing a qualifying test in English shorthand at a	



(1)	(2)	(3)	(4)	(5)
		3. Knowledge of computer operation with a typing speed of 40 w.p.m. on computer.	Speed of 110 w.p.m.	
31.	Senior Assistant Librarian	Degree in Library Science from a recognized University; OR Degree of a recognized University with Diploma in Library Science of a recognized University or Institute. Knowledge of computer operation in Library work.	By Direct Recruitment OR By promotion from amongst Senior Assistant Librarian based on merit.	5 years relevant experience as Assistant Librarian or in equivalent post in a library of recognized University/Law Library.
32.	Assistant Accounts Officer (Concurrent Audit)	Degree of a recognized University.	By deputation of an Officer holding analogous post under Controller General of Accounts Organisation.	—
33.	Senior Court Assistant	1. Degree of a recognized University. 2. Knowledge of computer operation with a typing speed of 35 w.p.m. on computer	By promotion of Court Assistants on the basis of merit-cum-seniority. OR By limited departmental examination from amongst Court Assistants having 5 years regular service in the said cadre.	—
34.	Court Associate	1. Degree of a recognized University. 2. Knowledge of computer operation with a typing speed of 35 w.p.m. on computer	By promotion of Court Assistants on the basis of merit-cum-seniority. OR By limited departmental examination from amongst Court Assistants having 5 years regular service in the said cadre.	—
35.	Editor of Paper Books	1. Degree of a recognized University. 2. Knowledge of computer operation with a typing speed of 35 w.p.m. on computer	By promotion of Court Assistants on the basis of merit-cum-seniority. OR By limited departmental examination from amongst Court Assistants having 5 years regular service in the said cadre.	—
36.	Sr. Court Assistant (Ex-Cadr) for Supreme Court Museum	1. Master's Degree in Museology with high II Class (minimum 55% marks) of a recognized University, 2. Knowledge of Computer Operation.	By Direct Recruitment	Minimum 2 years research experience in the field of Museology preferably in organizing exhibitions and conducting educational programmes

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(1)	(2)	(3)	(4)	(5)
				OR Minimum 2 years working experience in any Museum in the post of Assistant Curator or above
37.	Senior Personal Assistant	1. Degree of a recognized University. 2. Proficiency in Shorthand (English) with a speed of 110 w.p.m. 3. Knowledge of Computer Operation with typing speed of 40 w.p.m. on computer.	By Direct Recruitment	—
38.	Assistant Librarian	Degree in Library Science from a recognized University; OR Degree of a recognized University with Diploma in Library Science of a recognized University or Institute. Knowledge of computer operation in Library work.	By Direct Recruitment	Minimum 2 years relevant experience in a library of recognized University/Law Library.
39.	Proof Reader	1. A degree in Law of a recognized University in India recognized by the Bar Council of India or by any State Bar Council for enrolment as an Advocate. Knowledge of computer operation.	By Direct Recruitment	3 years experience as Proof Reader.
40.	Building Supervisor	1. Degree of a recognized University 2. Diploma in sanitation or Public Hygiene from a recognized Institute.	By Direct Recruitment	Minimum 3 years experience in supervision of office building.
41.	Accountant	1. Degree of a recognized University 2. Proficiency in Accounts work. 3. Knowledge of G.F. Rs and Treasury Rules etc.	By Direct Recruitment OR By Deputation	Minimum 3 years experience in the relevant field.
42.	Cashier	1. Degree of a recognized University 2. Proficiency in Accounts and Cash handling. 3. Knowledge of G.F. Rs and Treasury Rules etc.	By Direct Recruitment OR By Deputation	Minimum 3 years experience in the relevant field.
43.	Court Assistant	1. Degree of a recognized University 2. Knowledge of computer operation with a typing speed of 35 w.p.m. in computer.	By promotion of Junior Court Assistant on the basis of seniority-cum-merit. OR	—

(1)	(2)	(3)	(4)	(5)
			By limited departmental examination from amongst the Junior Court Assistants with 5 years regular service in the said cadre.	
44. Personal Assistant	1. Degree of a recognized University; 2. Proficiency in Shorthand (English) with a speed of 100 w.p.m.; 3. Working knowledge of computer operation with a speed of 40 w.p.m.		By Direct Recruitment	—
45. Junior Court Assistant	Degree of a recognized University; Knowledge of computer operation with a typing speed of 35 w.p.m. in computer.		By Direct Recruitment OR By promotion on the basis of departmental test from amongst Class IV employees with 5 years regular service.	—
46. Chauffeur	X Standard examination conducted by any Board/Institute recognized by the Government and holding a valid driving licence to drive commercial vehicle/LMV with knowledge of motor vehicle mechanism.		By Direct Recruitment	Minimum 3 years experience of driving a commercial vehicle/LMV.
47. Special Process Server	XII Standard examination conducted by any Board/Institute recognized by the Government and holding a valid driving licence to drive Motor Cycle and three Wheeler.		By Direct Recruitment	Minimum 3 years combined experience in driving Motor Cycle and three Wheeler.
48. Gestetnor Operator Grade I	X Standard examination conducted by any Board/Institute recognized by the Government.		By promotion from amongst Gestetnor Operators Grade II based on seniority-cum-merit.	—
49. Library Attendant Grade I	XII Standard examination conducted by any Board/Institute recognized by the Government.		By promotion from amongst Library Attendants Grade II based on seniority-cum-merit. OR By Direct recruitment.	Experience of having worked as Library Attendant Gd. II or Junior Library Attendant.
50. Restorer Grade I	XII Standard examination conducted by any Board/Institute recognized by the Government.		By promotion from amongst Restorers Grade II based on seniority-cum-merit.	—
51. Restorer Grade II	XII Standard examination conducted by any Board/Institute recognized by the Government.		By promotion from amongst Senior Court Attendants based on seniority-cum-merit.	—

(1)	(2)	(3)	(4)	(5)
52.	Library Attendant Grade II	XII Standard examination conducted by any Board/Institute recognized by the Government.	By promotion from amongst Senior Court Attendants based on seniority-cum-merit.	—
53.	Gestetnor Operator Grade II	X Standard examination conducted by any Board/Institute recognized by the Government; Knowledge of Gestetnor operation.	By promotion from amongst Senior Court Attendants based on seniority-cum-merit.	—
54.	Senior Court Attendant	X Standard examination conducted by any Board/Institute recognized by the Government.	By promotion from amongst Junior Court Attendants based on seniority-cum-merit.	—
55.	Usher	X Standard examination conducted by any Board/Institute recognized by the Government.	By promotion from amongst Junior Court Attendants based on seniority-cum-merit.	—
56.	Jamadar Farash	X Standard examination conducted by any Board/Institute recognized by the Government.	By promotion from amongst Chamber Attendants (R) based on seniority-cum-merit.	—
57.	Jamadar Safaiwala	X Standard examination conducted by any Board/Institute recognized by the Government.	By promotion from amongst Chamber Attendants (T) based on seniority-cum-merit.	—
58.	Junior Court Attendant	X Standard examination conducted by any Board/Institute recognized by the Government.	By Direct Recruitment OR By Deputation	—
59.	Chamber Attendant (R)	VI Standard examination conducted by any Board/Institute recognized by the Government.	By Direct Recruitment	—
60.	Chamber Attendant (T)	VI Standard examination conducted by any Board/Institute recognized by the Government.	By Direct Recruitment	—

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अनुसूची 3(1)

## SCHEDULE

(Part II)

## POST IN SUPREME COURT DEPARTMENTAL CANTEEN

Designation of the Post	Qualifications	Method of recruitment	Experience, if any, prescribed for the post
General Manager	Same as prescribed by Government of India from time to time and applicable to the corresponding employees in the departmental canteens of the Departments of the Central Government.	Same as prescribed by Government of India from time to time and applicable to the corresponding employees in the departmental canteens of the Departments of the Central Government.	Same as prescribed by Government of India from time to time and applicable to the corresponding employees in the departmental canteens of the Departments of the Central Government.
Manager-cum-Accountant	-do-	-do-	-do-
Assistant Manager-cum-Store-Keeper	-do-	-do-	-do-
4. Clerk	-do-	-do-	-do-
5. Halwai-cum-Cook	-do-	-do-	-do-
6. Assistant Halwai-cum-Cook	-do-	-do-	-do-
7. Tea/Coffee Maker	-do-	-do-	-do-
8. Bearer	-do-	-do-	-do-
9. Wash Boy	-do-	-do-	-do-
10. Safaiwala	-do-	-do-	-do-

[No. F. 34/2007-SCA (I)]

By Order,

T. N. SANSI, Registrar